


Notification

In continuation and partial modification of the earlier notification No. 15(4)Energy/2003 dated 18-5-2004, in exercise of the powers conferred by sub sections (1) & (2) of section 153 of the Electricity Act, 2003, the State Government with the concurrence of the Rajasthan High Court hereby constitute special courts for electricity offences under the Electricity Act, 2003 for each of the area mentioned in column no. 3 of the table given below and appoint presiding officer of the court mentioned in column no. 2 as judges of such special courts for the area mentioned against each of them in column no. 3 namely:-

S.N.	Name of the court	Area
1	2	3
16	Additional Sessions Judge No.1 Jaipur Metro-I	In the jurisdiction of D.J.Jaipur Metro-I judgship
16A	Additional Sessions Judge No.1 Jaipur Metro-II	In the jurisdiction of D.J. Jaipur Metro-II judgship

By Order of the Governor,


 (Chandra Prakash Chawla)
 Dy. Secretary to Govt.

RAJASTHAN HIGH COURT, JODHPUR

No. Gen./II/08/19/821

Date: 26 / 06 / 2020

Copy forwarded to the following for information and necessary action:-

1. All Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench.
2. The District & Sessions Judge, Jaipur Metropolitan-I & II.
3. The Additional District Judge No.1, Jaipur Metropolitan-I & II.
4. The Chief Metro. Magistrates, Jaipur Metropolitan-I & II.
5. A.O.J. Confidential/ RJS Estt./ SC Estt/ Statistics, Rajasthan High Court, Jodhpur.
6. A.O.J. Computer Cell (for uploading the same on high court website), Rajasthan High Court, Jodhpur.


REGISTRAR (RULES)